

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:22

ANSWERED ON:26.07.2010

BENEFITS OF RURAL DEVELOPMENT SCHEMES TO MINORITY POPULATION

Thakur Shri Anurag Singh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has decided to provide 15 per cent of benefits to minority population living below poverty line under rural development schemes such as S.G.S.Y. and I.O.Y. etc. being run under Prime Minister's 15 point programme in all the States of the country;
- (b) if so, whether the population of minority community in Himachal Pradesh including tribal areas is 1.94 per cent of the total population;
- (c) if so, whether the Government of Himachal Pradesh vide their letter dated 20.8.2008 has requested the Union Government to reduce the 15 per cent limit to 2 per cent;
- (d) if so, the details thereof; and
- (e) the time by which a final decision is likely to be taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN "ADITYA")

(a): Two programmes of the Ministry of Rural Development viz. (i) Swarnjayanti Gram Swarozgar Yojana (SGSY) and (ii) Indira Awaas Yojana (IAY) have been identified for earmarking of 15% of the resources at the national level for the benefit of the minority communities living below the poverty line. State-wise targets have been fixed on the basis of ratio of BPL minority communities in the States /UTs. State-wise physical targets for SGSY and financial targets for IAY have been fixed under Prime Minister's 15 point programme in all the States of the country;

(b): Population of minorities in Himachal Pradesh is 4.53% as per 2001 Census.

(c)to(e): The Ministry of Rural Development has written to the Government of Himachal Pradesh vide its letter of 14.1.2009 that 15% of the total resources and physical target under IAY are earmarked for minorities at the national level as well as at the State level. However, the States have been given liberty to allocate the targets among the districts as per concentration of minority and poverty. The State was also advised that in case all the eligible BPL minority households have got an IAY house, a certificate in this regard may be furnished so that the target of the State could be transferred to some other State.